## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038
Dated : 14 - 4 - 8 -

Application Nos.

126, 1537, 1605, 1606

1607 and 1626/86(F)

Applicant
Shri K. Devadass and 5 Ors

V/s

The Secy, Dept of Personnel, New Delhi and 4 Ors

To

- Shri K. Devadass
   Upper Division Clerk
   Circle II, Income-Tax Department
   Unity Building Annexe
   Mission Road
   Bangalore 560 027
- 2. Shri V. Gopala Rao
  Upper Division Clerk
  Office of the Chief Commissioner
  (Admin) & Commissioner of Income Tax
  Karnataka I
  Bangalore
- 3.. Shri G. Hanumantha Rao Inspector of Central Excise Central Revenue Buildings Queens Road Bangalore - 560 001
- 4. Shri A. Rama Prasad
  Inspector of Central Excise
  Office of the Collector of
  Central Excise
  Central Revenue Buildings
  Queens Road
  Bangalore 560 001
- 5. Shri N.R. Mukundaraj Upper Division Clerk Income Tax Office Nazarbad Mysore

- 6. Shri S.R. Jayaprakash Inspector of Central Excise C/o Asst. Collector of Central Excise Yeshwanthpur Division Bangalore
- 7. Shri M. Narayanaswamy Advocate No. 844 (Upstairs) Vth Block Rajaji Nagar Bangalore - 560 010
- 8. The Secretary
  Department of Personnel
  Cabinet Secretariat
  North Block
  New Delhi-110 001
- .9. The Director General of Health Services Nirman Bhavan New Delhi-110 011
- 10. The Director
  National Tuberculosis Institute
  No. 8, Bellary Road
  Bangalors 560 003
- 11. The Chief Commissioner (Admin) & Commissioner of Income Tax
  Karntaka I
  Central Revenue Buildings
  Queens Road
  Bangalore 560 001

- 12. The Collector of Central Excise Central Revenue Building Queens Road Bangalore - 560 001
- 13. Shri M.S. Padmarajaish
  Senior Central Govt. Stng Counsel
  High Court Buildings
  Bengalors 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NOS. 126, 1537, 1505, 1606, 1607 and 1626/86(F)

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Applications on 30-3-87.

Deputy Registrar (Judicial)

Encl : As stated

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE

## DATED THIS THE 30th MARCH 1987

Present: Hon'ble Sri Ch. Ramakrishna Rao - Member (J)

Hon!ble Sri L.H.A. Rego

- Member (A)

APPLICATION Nos. 126, 1537, 1607, 1605, 1606 and 1626 of 1986

- K Davadass (A.No. 126/86)
   UDC, Circle I.T. Deptt
   Unit Building Annexe, Mission Road
   Bangalore 560027
- 2. V.Gopala Rao (A.No. 1537/86)
  UDC, Office of the Chief Commissioner

  RR (Admin) & Commissioner of Income Tax
  Karnataka I, Bangalore
- N.R. Mukundaraj (A.No. 1607/86)
   UDC, Income Tax Office
   Mysore
- 4. G.Hanumantha Rao (A.No.1605/86)
  MDR Inspector of Central Excise
  Central Revenue Building
  Queens Road, Bangalore 560 001
- 5. A.Rama Prasad (A.No. 1606/86) Inspector of Central Excise C/o Collector of Central Excise Central Revenues Building Queens Road, Bangalore 560 001

S.R. Jayaprakash (A.No. 1626/86)
Inspector of Central Excise
C/o Asst. Collector of Central Excise
Yeshwanthpur Division
Bangalore

- Applicants

(Sri M. Narayanaswamy, Advocate)

and

- The Union of India represented by its Secretary, Department of Personnel Cabinet Secretariat, North Block New Delhi
- 2. Director General of Health Services Nirman Bhavan, New Delhi
- The Director,
   National Tuberculosis Institute
   No.8, Bellary Road, Bangalore 3

Common to all applications

W

- 4. The Chief Commissioner (Admn) & (For A.Nos. 126, 1537 Commissioner of Income Tax and 1607 of 1986 only) Karnataka I Central Revenue Building Queens Road, Bangalore 560001 -
- The Collector of Central Excise, (For A.Nos. 1605, 1606 Central Revenue Building and 1626 of 1986 only) Queens Road, Bangalore 560 001

- Respondents

( )

(Sri M.S.Padmarajaiah, Senior C.G.S.C.)

This application came up for hearing before this Tribunal and Hon'ble Sri Ch. Ramakrishna Rao, Member (J) to-day made the following

## ORDER

The relief claimed by the applicants in these six applications being the same, the applications are dealt with in a common order. The facts giving rise to these applications are briefly as follows. The applicants 1 to 6 were appointed as Upper Division Clerks ('UDCs') in the office of the National Tuberculosis Institute, Bangalore ('NTI') - R3 on 16.5.70, 16.10.1965, 9.8.1965, 20.9.1965, 9.3.1967 and 1.5.1967 respectively in the pay scale Rs.130-300. Though appointed as UDCs, they were discharging the duties which Field Investigators (FIs) in institutions like the National Sample Survey Organisation (NSSO) discharged, but were not given pay in the pay scale Rs.150-300 which NSSO was giving to FIs. Pursuant to the judgement rendered by the High Court of Karnataka (High Court) on 19.7.1974 the pay scales of the applicants was brought on mark from the date of their

a

at par appointment/with the pay scale of FIs in NSSO i.e. Rs. 150-300. Thereafter the pay scales of FIs was revised to Rs. 180-320 with effect from 1.12.1972 by NSSO but the corresponding increase in the pay scale was not given to the applicants and the persons similarly placed in the NTI. Some of the FIs in NTI moved the High Court claiming parity with FIs in NSSO and their claim was upheld in and by its judgement dated 29.1.1982. As a sequel to this judgement a letter was issued by the Ministry of Health & Family Welfare, New Delhi on 12.11.1982 to the Director General of Health Services ('R2') (2/ the letter ) conveying the sanction of the Government to the revision of pay scales of FIs in NTI to Rs. 180-320, and %80 Rs.380-640 with effect from 1.12.1972 and 1.1.73 respectively. The FIs of NTI who moved the High Court were given the benefit of the revised pay scales but not the applicants, who were declared as surplus staff in the NTI and posted to other departments as UDCs as recommended by the Central Surplus Cell, New Delhi. Aggrieved by the refusal of NTI to pay the applicants the arrears for the period 1.12.1972 upto the date they were declared surplus the applicants have these applications.

2. Shri M.S. Padmarajaiah, Senior C.G.S.C., appearing objects for the respondents, at the outset, monbends that the applications have been filed belatedly and are hit by laches and on this ground they should be rejected in limine.

and

- Shri M.Narayanaswamy, learned counsel fot the 3. applicants, submits that his clients were claiming the benefit embodied in 'the letter' by addressing the NTI even as early as 25.11.1982; that his clients have been corresponding since then till 8.11.1984; that notice was issued by the counsel for the applicants to R2 on 22.7.1985 khak/that appropriate legal action would be taken for redressal of their grievance if no relief is/granted within a week from the date of receipt of the notice; that soon after the establishment of the Central Administrative Tribunal ('Tribunal') his clients had filed these applications and as they biexets have not kept quiet ever since the meter of issue of 'the letter', the objection raised on behalf of the respondents is baseless.
- 4. We have given careful thought to the objections raised on behalf of the respondents and the explanation given by the counsel for the applicants. We are satisfied that the applicantions are not hit by laches since the applicants have been diligently pursuing their claims with the authorities. The issue of a legal notice appears to us to be very significant. Further, the period of three years from the date of issue of 'the letter' expired only on 12.11.1985 i.e. after the Tribunal was established on 1.11.1985. We, therefore, hold that the objection raised on behalf of the respondents is devoid of substance, and overrule the same.

4

....5

- in restricting the benefits of 'the letter' only to the individuals who filed the writ petitions in the High Court and got relief though there is nothing in 'the letter' to justify the denial of the benefit to others similarly situated as the writ petitioners. According to Shri Narayanaswamy the denial of the benefit of the revised pay scales to the applicants has resulted in discriminatory treatment being meted out to the applicants has revised pay scales to the applicants has resulted in discriminatory treatment being meted out to the applicants has resulted in discriminatory are therefore entitled to the benefit of the revised scales embodied in 'the letter'.
- 6. Sri Padmarajaiah, on the other hand, submits that the memerix relief granted by the High Court as embodied in 'the letter' is applicable only to those petitioners, who filed the writ petitions and others, who exe not parties to the judgement of the High Court, are not entitled to claim the benefit of the judgement.
- 7. This leads us to the question whether the judgement dated 29.1.1982 of the High Court is a judgement in rem applicable to all persons similarly situated as the writ petitioners or whether it is a judgement in personem applicable only to the writ petitioners. The history of judgement in rem was discussed by Holloway, J in Yarakalamma v. Anakala, 2 Madras H.C. 276 wherein the matter was keen summed up thus:

"The result seems to be that the rule which makes a judgement conclusive only against the parties and those who claim under them is subject to certain exceptions which are the offspring of positive law, and the reasons for the exception may be generally stated to be both in English and Roman law, that the nature of proceedings, by which there is afictious, though generally not unjust extension of parties, renders it proper to use the judgement against those not formally parties."

(emphasis supplied)

W

Following this decision in <u>Kanhyalal</u> v. <u>Radhacharan</u> 7 W.R. 338, Sir Barnes Peacock C.J. observes:

"A judgement <u>in rem</u> is an adjudication pronounced, as its name indeed denotes, upon the status of some particular subject-matter, by a tribunal having competent authority for that purpose.

8. What, then, is the connotation of 'status'? The meaning of 'status', as given in Chamber's Twentieth Century Dictionary (CTC D: 1972 Edition), is:

position, rank, importance in society or in any group.

The meaning of 'rank' as given in CTCD is:

order, grade or degree:
to have a place in a rank, grade, scale or class.

Thus, the scale of pay of FIs is an important attribute
of their status and the subject-matter of the judgement
of the High Court, on which the letter was based, related
to the scale of pay, to which the writ petitioners, who
were working as FIs, like the applicants, were entitled.

9. We, therefore, consider the judgement in the present
case as a judgement in rem. 'The letter' in fact, makes
no mention of the writ petitoners but only of the
judgement of the High Court and revision of pay scales
of the post of FIs in NTI based thereon. The letter goes
on to say:

"Consequent on the revision of the scale of pay, the pay of the incumbents to the posts of Field Investigators should be fixed according to the Rules and they may be allowed to draw arrears of pay, if any, from 1.12.1972 and 1.1.1973."

From the words underlined, it is amply clear that the intention of the Government was to accord the benefit of the revised pay scales to all the incumbents of the posts of FIs without restricting the benefit to the writ petitioners.



Such a mestriction would have resulted in discrimination between those who approached the High Court and others who were similarly situe ted, thereby violating Art 14 of the Constitution. With/awareness 'the letter' has been issued as is apparent from its language and tenor.

10. We, therefore, hold that the applicants are entitled to the benefit of the revised pay scales as prescribed in 'the letter' and direct respondents 2 and 3 to accord the applicants the benefit of the revised pay scale of %.180-320 and %.380-640 with effect from 1.12.1972 and 1.1.1973 respectively with all consequential benefits, including the difference of pay, upto 1.3.1977. We also direct respondents 4 and 5 to re-fix the pay the

11. In the result the applications are allowed. No order as to costs.

applicants with effect from 1.3.1977 taking into account

the last pay drawn as refixed in accordance with the above

direction and grant all consequential benefits, including

84 \_\_\_\_\_

the difference in pay from 1.3.1977.

84 ----

Member (J)

Member (A) 30-3-87

True Copy !

B.V. Centure of a department of the control of the

BANGAL BENG